

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 604  
(IB)-698(PB)/2021  
IA/1816/2024 (New IA)

**IN THE MATTER OF:**

**Mr. Chandra Shekar Saxena Through RP Gagan Gulati      ...PETITIONER**

**Section**

**U/s 94 of (IBC)**

**Order delivered on 19.04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Adv. Iswar Mohapatra, Adv. Abhishek  
Pandey.

**For the Capri Global Capital Ltd**

:Adv. Gaurav Srivastava

**ORDER**

**IA/1816/2024**

This is an application filed by the Personal Guarantor under Section 60(5) of the IBC, 2016 seeking liberty to change the name of the RP in Part IV of the Section 94 (Form-A).

Heard the Ld. Counsel on behalf of the Applicant. It was submitted that in the Section 94 petition in Form-A in Part IV, the Applicant had proposed the name of Mr. Gagan Gulati as the RP.

In view of the facts mentioned in Para-6 of the application, the Applicant now proposed the name of Mr. Rakesh Kumar Gupta having, IBBI Registration No. IBBI/IPA001/IP-P00833/2017-18/11418 as the new RP in place of Mr. Gagan Gulati and therefore sought amendment in Part IV of the Section 94 petition. Liberty is granted to the Applicant to amend the Part IV (Form-A) so far as it relates to name of the RP.

With these observations the present application is disposed of.

Applicant is directed to do the needful within a period of 2 weeks. List the matter on **29.05.2024**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Mahendra Khandelwal)**  
**Member (J)**